राष्ट्रीय कम्पनी विधि न्यायाधिकरण. इलाहाबाद खण्डपीठ (National Company Law Tribunal) (Bench: Allahabad)

सी0 पी0 नं0/ CP No. 93/ MD/2012

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . १८.०९.२०१७ को सुनवाई का उपस्थिति-सह-आदेश पत्रकः

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON-18.09.2017

कम्पनी का नाम:

NAME OF THE COMPANY: Hotel Longdale put 2+d

कम्पनी अधिनियम की धारा :

SECTION OF THE COMPANIES ACT: 397/398 of the companies Act 1958

क्रम नाम प्रतिनिधित्व पदनाम हस्ताक्षर संख्या Designation Representation Signature Name Sr. No. ADESTR TONODO PCS Petitioner Associates 1 Titerden drutaf of Advocal Respondentino Amyl. 2

Sh. Adesh Tandon, PCS representing the petitioner. Sh. J.P. Singh, Advocate for the respondent company.

He informs that the matter is pending before the Hon'ble High Court against the impugned order passed by the Company Law Board. Hence, matter needs to be adjourned further.

Sh. Adesh Tandon, Ld. PCS representing the petitioner company informed that although the matter is still pending but as per best of his information, there is no such stay (as granted by the Hon'ble High Court) on continuance of the present proceeding, as per him only a substitution application is under consideration and subjudice before the Hon'ble High Court.

Keeping in view of such factual position, parties through their counsel are advised to file a copy of the latest proceeding and interim order passed, if any, by the Hon'ble High Court for perusal of this Court alongwith a memo with supporting affidavit.

Hence, the matter be listed on 24th October, 2017.

Sri H.P. Chaturvedi, Member (Judiciai)

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Dated:18.09.2017

Typed by: Kavya Prakash